

**FORM A  
PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF  
DISTRIBUTION LOGISTICS INFRASTRUCTURE PRIVATE LIMITED**

**RELEVANT PARTICULARS**

|    |   |   |
|----|---|---|
| 1  | Name of Corporate Debtor (CD)   | <b>DISTRIBUTION LOGISTICS INFRASTRUCTURE PRIVATE LIMITED</b>  |
| 2  | Date of incorporation of corporate debtor   | 16/12/1992  |
| 3  | Authority under which corporate debtor is incorporated/registered   | Registrar of Companies –Mumbai  |
| 4  | Corporate Identity No. of corporate debtor  | U85110MH1992PTC294462   |
| 5  | Address of the registered office and principal office (if any) of corporate debtor  | <b>Regd Address:</b> 113, 1st Floor, Shyam Kamal B Society, 27 Tejpal Road, Vile Parle East, Mumbai City, Mumbai, Maharashtra, India, 400057.<br><b>Address:</b> 77/A Koramangala Industrial Layout, JNC College Road Bangalore 560095, Koramangala VI Bk, Bangalore, Bangalore South, Karnataka, India, 560095 |
| 6  | Insolvency commencement date in respect of Corporate Debtor   | 14/05/2026  |
| 7  | Estimated date of closure of insolvency resolution process  | 10/11/2026  |
| 8  | Name and Registration Number of the insolvency professional acting as interim resolution professional                                 | <b>Name: Mr. Prashant Jain</b><br><b>Registration No.:</b><br><b>IBBI/IPA-001/IP-P01368/2018-19/12131</b>   |
| 9  | Address and e-mail of the Interim Resolution Professional, as registered with the Board   | <b>Correspondence Add:</b> Office no 1, First Floor, Gami Tera, Plot no, 45,51, Sector 6, Sanpada, Navi Mumbai 400705.<br><b>Email id:</b> ipprashantjain@gmail.com   |
| 10 | Address and e-mail to be used for correspondence with the interim resolution professional   | <b>Correspondence Address:</b> Office no 1, First Floor, Gami Tera, Plot no, 45,51, Sector 6, Sanpada, Navi Mumbai 400705.<br><b>Email:</b> cirp.distributionlogistics@gmail.com  |
| 11 | Last date for submission of claims  | 28/05/2026  |
| 12 | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA  |
| 13 | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA  |
| 14 | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at  | <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a><br>NA   |

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **DISTRIBUTION LOGISTICS INFRASTRUCTURE PRIVATE LIMITED** on 14/05/2026.

The creditors of **DISTRIBUTION LOGISTICS INFRASTRUCTURE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 28/05/2026 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Prashant Jain

Registration No.: IBBI/IPA-001/IP-P01368/2018-19/12131

Interim Resolution Professional in the matter of

Date: 16/05/2026

Place: Mumbai

**DISTRIBUTION LOGISTICS INFRASTRUCTURE PRIVATE LIMITED**

**SBI**  
State Bank of India  
(Constituted under the State Bank of India Act, 1955)  
Shares & Bonds Department, Corporate Centre, State Bank Bhavan,  
Madame Cama Road, Nariman Point, Mumbai - 400021  
Website: [sbi.bank.in](https://sbi.bank.in) | Email: [investor.seva@sbi.co.in](mailto:investor.seva@sbi.co.in)  
dwn.sbi@sbil.co.in | Phone No.: 022-2274-1483/1476/0849/2403/0843

**KIND ATTENTION SHAREHOLDERS**  
DECLARATION OF DIVIDEND FOR FY 2025-26, DEDUCTION OF TAX AND NOTICE OF BOOK CLOSURE FOR PAYMENT OF DIVIDEND

With great pleasure we inform our esteemed shareholders that the Central Board of your Bank in its Meeting held on 08.05.2026 has declared a final dividend of Rs. 17.35/- per equity share of face value of Rs. 1/- each for the financial year ended 31.03.2026. The record date for the payment of dividends is 16.05.2026 and dividend will be paid on 04.06.2026.

2. Notice is hereby given that the Register of Shareholders of State Bank of India will remain closed from 17.05.2026 (Sunday) to 19.05.2026 (Tuesday) (both days inclusive) for the purpose of taking record of the shareholders and payment of dividend for the financial year 2025-26.

3. As per the provisions of the Income-Tax Act, 2025 [the 'Act'] and subsequent amendments therein, dividends paid or distributed by the entity shall be taxable in the hands of the Shareholders as under:

I. For Resident Shareholders, tax shall be deducted at source under Section 393(1) of the Income Tax Act, 2025 at 10% on the amount of dividend exceeding Rs. 10,000/- where PAN has been provided. If PAN is not available/updated, then TDS would be deducted at the rate of 20% as per Section 397(2) of the Act. Please note that the aforesaid guidelines include future dividends, if any, which may be declared and paid by the Central Board of your Bank during the financial year 2026-27.

II. Shareholders are required to link their Aadhaar with PAN as required under Section 262 read with Rule 158, before the Record Date, i.e. 16.05.2026. If any PAN is found to have not been linked with Aadhaar within the stipulated timeline, then such PAN shall be deemed inactive, and TDS will be deducted at higher rate under Section 397(2) of the Act.

III. For non-resident Shareholders including foreign companies, TDS is deducted on dividend payable at 20% under Section 393 of the Income Tax Act, 1961. This rate of TDS may be reduced under applicable double taxation avoidance agreements (DTAAs), if any, on submission of the requisite documents.

IV. TDS / Withholding rates are different for residents and non-resident shareholders as well as for various institutional shareholders.

4. For resident shareholders who provide Form 121, no tax to be deducted subject to eligibility conditions being met. You may submit Form 121 online along with a copy of PAN at <https://its.kfnitech.com/client-services/investors/taxforms/upload.aspx>.

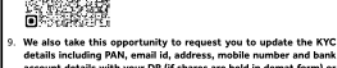
5. In cases where shareholders are under the category of NR/FPI, they can claim lower deduction under DTA by providing relevant documents i.e. latest and valid TRC, Declaration under form 10F filed on Income Tax portal online, copy of PAN card, declaration for no PE in India and SEBI registration certificate (in case of FPI shareholders). You may submit these documents online at <https://its.kfnitech.com/client-services/investors/taxforms/upload.aspx>.

6. If there is any change in the residential status, as per the provisions of the Act, please advise the same by email to [seward.ris@kfnitech.com](mailto:seward.ris@kfnitech.com) or by letter to our RTA at the under noted address on or before 20.05.2026.

7. Please submit the above-mentioned documents/confirm residential status on or before 20.05.2026 for determining and deducting appropriate TDS/withholding tax. No communication on the tax determination/ deduction shall be entertained after 20.05.2026. However, if the tax on said dividend is deducted at a higher rate in the absence of receipt of aforementioned details/documents from you, there would be an option available for you to file the return of income and claim an appropriate refund, if eligible. However, kindly note that if tax is deducted on account of unavailability/non-updation of PAN, then the above option will not be available.

8. Detailed guidelines in this regard have been sent to the shareholders on their recorded email ids. The same is also available on the Bank's website under the following link: [https://sbi.bank.in/documents/12852/23755/13052026\\_Notice-of-dividend-intimation-FY-2025-26.pdf](https://sbi.bank.in/documents/12852/23755/13052026_Notice-of-dividend-intimation-FY-2025-26.pdf)

It can also be accessed through the following QR Code:



9. We also take this opportunity to request you to update the KYC details including PAN, email id, address, mobile number and bank account details with your DP (if shares are held in demat form) or with the RTA (if shares are held in physical form) for ease of communication and seamless remittance of dividend. Please note that as per SEBI guidelines no physical dividend warrant will be issued to the shareholders and dividend payment will be credited in their bank account only. Please also ensure to link your PAN with Aadhaar to avoid tax related grievances.

10. Physical shareholders are requested to demat their shares immediately by submitting the 1/1 face value SBI share certificate to the DP for converting the shares into demat form. In case you do not have a demat account, you may open the same with any Depository Participant (DP). If you do not have Re. 1 share certificate or any dividend is unpaid or shares are held in absence, please contact the Bank's RTA.

11. For any queries, please mail to [seward.ris@kfnitech.com](mailto:seward.ris@kfnitech.com) or send letter to our RTA at the following address:

Kfn Technologies Limited (Unit-State Bank of India)  
Selenium Tower B, Plot Nos. 31 & 32, Financial District,  
Nanakramguda, Serilingampally, Hyderabad - 500032  
Telephone: 18003094001

For any escalation, you can also send email to [investor.seva@sbi.co.in](mailto:investor.seva@sbi.co.in)  
Thank you for your kind co-operation and support.

For State Bank of India  
Place: Mumbai (Manoj Kumar Sinha)  
Date: 15.05.2026 General Manager

**SYMPHONY LIMITED**  
AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

The Board of Directors of Symphony Limited (the 'Company') at its meeting held on May 15, 2026, approved the Audited Financial Results of the Company for the quarter and year ended March 31, 2026. The full form of the quarterly/year ended Financial Results are available on the Stock Exchange websites [www.nseindia.com](http://www.nseindia.com), [www.bseindia.com](http://www.bseindia.com) and on Company's website [www.symphonylimited.com](http://www.symphonylimited.com). The same can be accessed by scanning the QR code provided.

By Order of The Board  
For Symphony Limited  
Achal Bakari  
Chairman & Managing Director  
DIN-00397573

Place: Ahmedabad  
Date: May 15, 2026

Note: The above intimation is in accordance with regulation 33 read with Regulation 47(1) of the SEBI (LODR) Regulation, 2015

**ADDENDUM TO PUBLIC NOTICE - FOURTH E-AUCTION DATED 27.04.2026**  
NRCL LIMITED UNDER LIQUIDATION  
As per Insolvency and Bankruptcy Code, 2016  
Email id: [ivrc@nclt.com](mailto:ivrc@nclt.com), [www.ivrc.com](http://www.ivrc.com)

**ADDENDUM**  
Sale of Assets under Insolvency and Bankruptcy Code, 2016  
In respect of auction sale notice issued by the undersigned on 27.04.2026 for sale through e-auction of IVRC Limited, the timelines of the said process are revised as under. The Sale will be done by the undersigned through the E-Auction platform at the web portal <https://its.kfnitech.com/client-services/insolvency-iba/home>.  
Brief particulars of the sale are as follows:

| Category  | Description                        | As per the Auction Notice          | As Amended                         |
|---|------------------------------------|------------------------------------|------------------------------------|
| Category A: Sale of Corporate Debtor as a going concern   | 21.05.2026 at 11:00 AM to 01:00 PM | 21.05.2026 at 11:00 AM to 01:00 PM | 11.06.2026 at 11:00 AM to 01:00 PM |
| Asset Set 1: Sale of Corporate Debtor as a going concern on "AS IS WHERE IS" "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS"   | 11:00 AM to 01:00 PM               | 11:00 AM to 01:00 PM               | 11:00 AM to 01:00 PM               |
| Category B: Sale of Non-Core Assets of the CD (in case no bids are received for auction under Category A)   | 21.05.2026 at 02:00 PM to 04:00 PM | 21.05.2026 at 02:00 PM to 04:00 PM | 11.06.2026 at 02:00 PM to 04:00 PM |
| Asset Set 2: Sale of individual asset(s) being part of non-core assets of the CD as further listed in "Non-core Assets Part 1" on "AS IS WHERE IS" "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS" | 02:00 PM to 04:00 PM               | 02:00 PM to 04:00 PM               | 02:00 PM to 04:00 PM               |
| Asset Set 3: Sale of Core Assets being part of non-core assets of the CD as further listed in "Non-core Assets Part 2" on "AS IS WHERE IS" "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS"         | 02:00 PM to 04:00 PM               | 02:00 PM to 04:00 PM               | 02:00 PM to 04:00 PM               |

Last Date for Submission of Documents & EMD  
May 19, 2026 before 05:00 PM  
May 19, 2026 before 05:00 PM  
May 19, 2026 before 05:00 PM  
May 19, 2026 before 05:00 PM

Site Visits  
Between 10:30 AM to 5:30 PM  
From April 27, 2026 to May 19, 2026  
From 10:30 AM to 5:30 PM  
From 18 June 2026 to 09 June 2026

All other terms & conditions shall remain the same.  
Date: 16th May, 2026  
Place: Hyderabad  
Purnanotam Bhera  
Liquitor of IVRC Limited  
Registration No. (BB)IPA-002/2016/AN/02402/019, 3020/1993  
Email ID: [ivrc@nclt.com](mailto:ivrc@nclt.com)

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**FORM A**  
PUBLIC ANNOUNCEMENT  
Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016  
FOR THE ATTENTION OF THE CREDITORS OF  
DISTRIBUTION LOGISTICS INFRASTRUCTURE PRIVATE LIMITED

**RELEVANT PARTICULARS**

|   |  |
|---|--|
| 1. Name of Corporate Debtor (CD)  | DISTRIBUTION LOGISTICS INFRASTRUCTURE PRIVATE LIMITED  |
| 2. Date of incorporation of corporate debtor  | 16/12/1992   |
| 3. Authority under which corporate debtor is incorporated/registered  | Registrar of Companies - Mumbai  |
| 4. Corporate Identity No. of corporate debtor   | U85110MH1992PTC294462  |
| 5. Address of the registered office and principal office (if any) of corporate debtor   | Regd. Address: 113, 1st Floor, Shyam Kamal B Society, 27 Tapal Road, W. Park East, Mumbai City, Mumbai, Maharashtra, India, 400037.<br>Address: 77A Koramangala Industrial Layout, JNC College Road, Bangalore 560035, Koramangala VI BK, Bangalore, Bangalore South, Karnataka, India, 560035 |
| 6. Insolvency commencement date in respect of Corporate Debtor  | 14/05/2026   |
| 7. Estimated date of closure of insolvency resolution process   | 10/11/2026   |
| 8. Name and Registration Number of the insolvency professional acting as interim resolution professional                                  | Name: Mr. Prashant Jain<br>Registration No. (BB)IPA-001/2016/AN/02402/019-19/2131  |
| 9. Address and e-mail of the Interim Resolution Professional, as registered with the Board  | Correspondence Address: Office no. 1, First Floor, Gami Tara, Plot no. 45.51, Sector 6, Sarpada, Near Mumbai 400705.<br>Email: <a href="mailto:ipr.prashantjain@gmail.com">ipr.prashantjain@gmail.com</a>  |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional   | Correspondence Address: Office no. 1, First Floor, Gami Tara, Plot no. 45.51, Sector 6, Sarpada, Near Mumbai 400705.<br>Email: <a href="mailto:corp.distributionlogistics@gmail.com">corp.distributionlogistics@gmail.com</a>  |
| 11. Last date for submission of claims  | 20/05/2026   |
| 12. Classes of creditors, if any under clause (b) of sub-section (A) of section 21, ascertained by the interim resolution professional    | NA   |
| 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | NA   |
| 14. (a) Relevant Form and (b) Details of authorized representatives   | <a href="https://www.ibbi.gov.in/home/india/notice">https://www.ibbi.gov.in/home/india/notice</a><br>NA  |

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of DISTRIBUTION LOGISTICS INFRASTRUCTURE PRIVATE LIMITED on 14/05/2026. The creditors of DISTRIBUTION LOGISTICS INFRASTRUCTURE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20/05/2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Registration No.: (BB)IPA-001/2016/AN/02402/019-19/2131  
Interim Resolution Professional in the matter of  
DISTRIBUTION LOGISTICS INFRASTRUCTURE PRIVATE LIMITED  
Date: 16/05/2026  
Place: Mumbai  
Mr. Prashant Jain  
Sd/-  
DIN: 00397573

**Sai** Make it better together  
CIN: L24110TG1999PLC030970  
Plot No. DS-7, IIP Knowledge Park, Turkpally (V), Shameerpet Mandal, Medchal-Malkajgiri (Dist), Hyderabad- 500078, Telangana, India.  
T: +91 40 6815 8000 | F: +91 40 6815 6199 | E: [investors@sailife.com](mailto:investors@sailife.com) | W: [www.sailife.com](http://www.sailife.com)

**STATEMENT OF UN-AUDITED AND AUDITED FINANCIAL RESULTS FOR THE QUARTER AND FINANCIAL YEAR ENDED MARCH 31, 2026**

The Board of Directors of the Company at its meeting held on 14 May 2026, approved the Financial Results of the Company, for the quarter and financial year ended March 31, 2026. The results, along with the Independent Auditor's Report, have been posted on the Company's website at <https://www.sailife.com> and can be accessed by scanning the QR code.

By the order of the Board  
For Sai Life Sciences Limited  
Sd/-  
Krishna Kanumuri  
Managing Director & CEO  
DIN: 00064614

Date: May 15, 2026  
Place: Hyderabad

For more information, please scan:

**JM FINANCIAL HOME LOANS LIMITED**  
Corporate Identity Number: U65299MH2016PLC285534  
Regd. Office: 77 Floor, Energy, Approach, Marathe Mang. Prabhadevi, Mumbai 400 025.  
Tel. No.: +91 22 6630 3030 / 5075 5050 • Fax No.: +91 22 6630 3223 / 2854 8523  
Email: [debtcompliance.jm@gmail.com](mailto:debtcompliance.jm@gmail.com) • Website: [www.jmfhome loans.com](http://www.jmfhome loans.com)

**EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026** (₹ in Lakhs)

| Sr. No. | Particulars  | Quarter Ended                      |                            | Year Ended               |                          |      |
|---------|--|------------------------------------|----------------------------|--------------------------|--------------------------|------|
|         |  | March 31, 2026 (Unaudited)         | March 31, 2025 (Unaudited) | March 31, 2026 (Audited) | March 31, 2025 (Audited) |      |
| 1       | Total Income from Operations   | 12,751.50                          | 9,983.84                   | 45,503.84                | 36,307.06                |      |
| 2       | Net Profit for the period / year (before tax, Exceptional and/or Extraordinary Items)  | 3,434.33                           | 1,993.22                   | 9,983.91                 | 7,858.44                 |      |
| 3       | Net Profit for the period / year before tax (after Exceptional and/or Extraordinary Items)   | 3,434.33                           | 1,993.22                   | 9,983.96                 | 7,858.44                 |      |
| 4       | Net Profit for the period / year after tax (after Exceptional and/or Extraordinary Items)  | 2,567.43                           | 1,458.76                   | 7,494.90                 | 5,920.29                 |      |
| 5       | Total Comprehensive Income for the period / year [Comprising Profit / (Loss) for the period / year (after tax) and Other Comprehensive Income (after tax)] | 2,567.04                           | 1,455.44                   | 7,485.49                 | 5,901.63                 |      |
| 6       | Paid up Equity Share Capital   | 48,814.52                          | 48,710.27                  | 48,814.52                | 48,710.27                |      |
| 7       | Reserves (excluding revaluation reserve)   | 22,643.71                          | 14,676.52                  | 22,643.71                | 14,676.52                |      |
| 8       | Securities Premium Account   | 16,653.98                          | 16,355.88                  | 16,653.98                | 16,355.88                |      |
| 9       | Net worth  | 88,112.21                          | 79,742.67                  | 88,112.21                | 79,742.67                |      |
| 10      | Paid up Debt Capital / Outstanding Debt  | 2,025.82                           | 1,73,752.42                | 2,025.84                 | 1,73,752.42              |      |
| 11      | Outstanding Redeemable Preference Shares   | -                                  | -                          | -                        | -                        |      |
| 12      | Debt Equity Ratio  | 2.30                               | 2.18                       | 2.30                     | 2.18                     |      |
| 13      | Earnings per equity share of ₹ 10/- each (for continuing and discontinued operations)  | (i) Basic EPS (₹) (Not Annualised) | "0.51                      | "0.29                    | 1.48                     | 1.10 |
|         | (ii) Diluted EPS (₹) (Not Annualised)  | "0.42                              | "0.24                      | 1.23                     | 0.92                     |      |
| 14      | Capital Redemption Reserve   | Not applicable                     | Not applicable             | Not applicable           | Not applicable           |      |
| 15      | Debtenture Redemption Reserve  | Not applicable                     | Not applicable             | Not applicable           | Not applicable           |      |
| 16      | Debt Service Coverage Ratio  | Not applicable                     | Not applicable             | Not applicable           | Not applicable           |      |
| 17      | Interest Service Coverage Ratio  | Not applicable                     | Not applicable             | Not applicable           | Not applicable           |      |

# - Exceptional and/or Extraordinary Items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

Notes:  
1. The above is an extract of audited financial results for the quarter and year ended March 31, 2026 which have been reviewed by the Audit Committee of the Board, and on its recommendation, have been approved by the Board of Directors at its meeting held on May 15, 2026. The said results have been subjected to audit by the Statutory Auditors of the Company, who have issued an unmodified report thereon.  
2. The above is an extract of the detailed format of financial results filed with the BSE Limited ("Stock Exchange") under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, ("SEBI(LODR)"), as amended. The full form of the financial results are available on the website of the Stock Exchange [www.bseindia.com](http://www.bseindia.com) and on the website of the Company i.e. [www.jmfhome loans.com](http://www.jmfhome loans.com).  
3. The other details as required under Regulation 52(4) of the SEBI LODR, as amended, have been submitted to the Stock Exchange and can be accessed at [www.bseindia.com](http://www.bseindia.com) and on the website of the Company i.e. [www.jmfhome loans.com](http://www.jmfhome loans.com).  
4. Previous period / year figures have been regrouped / reclassified to make them comparable with those of current period.

For and on behalf of the Board of Directors  
JM FINANCIAL HOME LOANS LIMITED  
Sd/-  
Manish Sreth  
Managing Director & CEO  
DIN: 01009227  
Place: Mumbai  
Date: May 15, 2026

**GLAND PHARMA LIMITED**  
Regd. Off.: Sy. No. 143 - 148, 150 and 151, Near Gandhi Maisamma 'X' Roads, D.P. Pally, Dundigal, Dundigal-Gandhi Maisamma (M), Medchal-Malkajgiri District, Hyderabad 500 043, Telangana, India CIN: L24239TG1978PLC002276 Tel: +91 84556 99999  
Website: [www.glandpharma.com](http://www.glandpharma.com); E-mail: [investors@glandpharma.com](mailto:investors@glandpharma.com)

**Statement of Consolidated and Standalone Financial Results for the Quarter and Year Ended March 31, 2026**

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of the Gland Pharma Limited ("Company") at its meeting held on Friday, May 15, 2026 approved the Audited Financial Results (Standalone and Consolidated) for the quarter and year ended March 31, 2026 ("Results"). The Results, along with the Audit report(s) (Standalone and Consolidated) by M/s. Deloitte Haskins & Sells, Statutory Auditors of the Company are available on the website of the Company at <https://glandpharma.com/investors/financials>, and on websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively.

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick response (QR) code:

For and on behalf of the Board  
Gland Pharma Limited  
Sd/-  
Srinivas Sadu  
Executive Chairman  
DIN No. 06900659  
Hyderabad  
May 15, 2026

**JM Financial**  
HOME LOANS

For and on behalf of the Board of Directors  
JM FINANCIAL HOME LOANS LIMITED  
Sd/-  
Manish Sreth  
Managing Director & CEO  
DIN: 01009227  
Place: Mumbai  
Date: May 15, 2026



सांकेतिक कब्जा सूचना



संकेतिक कब्जा सूचना
आपका कर्जापत्र / आपकी जमावत/आपकी विलेखन प्रक्रिया...

आपकी कर्जापत्र / आपकी जमावत/आपकी विलेखन प्रक्रिया...

Table with 4 columns: क्र. (No.), बंधनकारी का नाम (Name of Debtor), सांकेतिक कब्जा का विवरण (Description of Lien), बंधनकारी का पता (Address of Debtor)

आपकी कर्जापत्र / आपकी जमावत/आपकी विलेखन प्रक्रिया...

जागीर सूचना

जागीर सूचना
विपरीत दिशा में जागीर सूचना...



Circle Office, कोल्हापुर
9९/९१, ग्राउंड फ्लोर, राजारामपुरी,
५५१ मूली, टाकना, कोल्हापुर, ५१६००८

स्थायर मातमतेवी ई-ऑप्शन विक्री सूचना

स्थायर मातमतेवी ई-ऑप्शन विक्री सूचना
आपकी कर्जापत्र / आपकी जमावत/आपकी विलेखन प्रक्रिया...

संकेतिक कब्जा सूचना
आपकी कर्जापत्र / आपकी जमावत/आपकी विलेखन प्रक्रिया...

Table with 4 columns: अनु. क्र. (Sl. No.), बैंक शाखा / खाताचचे नाव (Branch/Account Name), बंधनकारी का नाम (Name of Debtor), सांकेतिक कब्जा का विवरण (Description of Lien)

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नियम न अटी

ई-निस्वामि विलेखन अटी आणि शर्ती
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फॉर्म व जागीर सूचना
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